

[Shri Ranjeet Singh]

whether it is the Minister or the President of the CSIR? He must clarify these points and only then the House will be clear as to what is happening in the CSIR.

Then, my hon. friend, Shri Umanath alluded to the statement of these directors to the press. I would like to know whether it is not a fact that the Sarkar Committee had called for the papers of the seven directors and that they were under a shadow. Is it also not a fact that against most of those who have resigned and some others who came to meet the Minister, nine of them, there is a CBI inquiry going on?

We would also like the Minister to enlighten us more about Dr. Parpia's experience and about the experience and qualifications of some others. There is one B. Sc., who was appointed as Director, CSIR.....
(interruption)

MR. DEPUTY-SPEAKER: Please do not go into the details.

SHRI RANJEET SINGH: Now it is hurting them. I am bringing out certain facts and it is paining them.

MR. DEPUTY-SPEAKER: You are to elicit information from the hon. Minister.

SHRI RANJEET SINGH: Would the Minister also clarify as to what was the result of his talks with the nine directors who came to meet him? Was any substance found in their allegations?

DR. V. K. R. V. RAO: Regarding Dr. Parpia, I strongly deprecate the language which has been used by the hon. Member in describing him. I do not know whether he was selling orange squash or not.

SHRI PILOO MODY: Are you fond of orange squash?

SHRI RANJEET SINGH: It is time for beer now, not orange squash.

DR. V. K. R. V. RAO: I am not a Major, either retired or serving in the Army.

SHRI RABI RAY: You are a retired professor.

DR. V. K. R. V. RAO: I am not a retired professor; I am professor emeritus. Tomorrow if I leave this job, I can go back to my professorship.....(interruption).

I want to tell the hon. Member that Dr. Parpia is B. Sc. (Honours), First Class, from Bombay, Master of Science (Food Technology) from the Oregon State University and the University of California (1948), and Ph. D. (Food Technology) of Oregon University (1951). He has got excellent academic qualifications and I very much regret that my very good friend, Major Ranjeet Singh, should have suggested that the man had no academic qualifications.

SHRI RANJEET SINGH: I said, he had no experience.

DR. V. K. R. V. RAO: I am glad that the hon. Member has raised the question about the CSIR because it has a rather peculiar constitutional position. The CSIR is a registered society, the control of which vests in the governing body of the society. The President of the society is the Prime Minister. The Vice-President of the society, *ex-officio*, is the Minister under whose portfolio comes the Council of Scientific and Industrial Research. That is how I am the Vice-President of the Council of Scientific and Industrial Research.

SHRI TENNETI VISWANATHAM (Visakhapatnam): On a point of order, Sir. Just now he has said that the Vice-President is *ex-officio* the Minister. Is that so or is the Minister *ex-officio* Vice-President?

MR. DEPUTY-SPEAKER: There is no point of order.

DR. V. K. R. V. RAO: As far as appointments and termination of services of directors are concerned, the Vice-President does not have the authority either to appoint or to dismiss a director.

Regarding the question of seven directors, to which Major Ranjeet Singh has made a reference, the Sarkar Committee has called for papers of practically all the directors in some connection or the other. I would, therefore, not like to single out any of these directors.

13.30 Hrs.

APOLOGY BY S. D. M., NEW DELHI
ARREST OF MEMBERS

MR. DEPUTY-SPEAKER: I have to inform the House that I have received the

following communication, dated the 23rd December, 1969, from the Sub-Divisional Magistrate, Parliament Street, New Delhi:—

"I have the honour to inform you that in my four communications, dated the 22nd December, 1969, intimating the arrest of Sarvashri J. H. Patel, Janeshwar Misra, Madhu Limaye and Arjun Singh Bhadoria, Members, Lok Sabha under Section 188, Indian Penal Code, I had mentioned that they were later produced before a Magistrate. At the time, I wrote out my communications, I expected that they would be produced within a short while before a Magistrate. However, due to certain difficulties, they could only be produced much later. Therefore, the information about their appearance before a Magistrate was not in accordance with the facts. I tender an unqualified apology for having furnished incorrect information and request that I may be forgiven for this error."

SOME HON. MEMBERS *rose*—

MR. DEPUTY-SPEAKER : All of you please sit down. Let me hear one by one. Shri S. M. Banerjee.

SHRI S. M. BANERJEE (Kanpur) : On a point of order, Sir. You may kindly read the rules regarding the arrest of Members and information given to the Lok Sabha. The question arose when the late lamented Dr. Ram Manohar Lohia was arrested. At that time, we had a full-fledged discussion and there was a much heated discussion in the House that these Magistrates treat the Members of Parliament so shabbily. This is not the only instance. When Shri Indrajit Gupta and myself were arrested and detained in Jamshedpur.....

MR. DEPUTY-SPEAKER : Kindly be brief.

SHRI S. M. BANERJEE : I have not spoken today, Sir.

MR. DEPUTY-SPEAKER : There are many other items today to be disposed of.

SHRI S. M. BANERJEE : Sir, when Shri Indrajit Gupta and myself were detained, no intimation was sent. In that case also, the Magistrate tendered an unqualified apology. Now, in this case, when these

four Members of Parliament were detained, the Magistrates were available— in the city of New Delhi, the Magistrates are available—and this is how the Members were treated. This is a very serious matter. A mere apology will not help. My point of order is that a mere apology is not enough and that this matter should be referred to the Privileges Committee.

MR. DEPUTY-SPEAKER : This is not a point of order; it is only a suggestion.

SHRI S. M. BANERJEE : My second point is much more vital than that. Yesterday, when the hon. Speaker called a meeting of the leaders of various parties, including the Members of the Business Advisory Committee, this matter was referred to. In that meeting, it was said that Section 144 should not be promulgated in the vicinity of the Parliament House and that it should be removed. The people should be allowed to come here. This is the House of the People. It is most unfortunate that the people are not allowed to come here. Let Section 144 be removed for all time to time.

MR. DEPUTY-SPEAKER : All these are suggestions. Now, Shri Madhu Limaye.

श्री मधु लिमये (मुंजर) : उपाध्यक्ष महोदय, सब से पहले मैं प्रक्रिया का सवाल उठाना चाहता हूँ। आज आखिरी दिन है और मेरा खयाल है कि सदन की मर्यादा भंग के कई सवाल आपके सामने हैं। आप किन सवालों को प्रथम लेंगे और इसको वब लेंगे क्या इसके बारे में आप ने कोई निर्णय किया है?

MR. DEPUTY-SPEAKER : I am not taking up the question of privilege just now. If you want to raise a privilege issue, you may do it separately.

श्री मधु लिमये : मैं प्रोसीजर का सवाल उठा रहा हूँ।

MR. DEPUTY-SPEAKER : This is only in connection with the communication received from the Sub-Divisional Magistrate.

श्री मधु लिमये : इस के बारे में अर्ज करता हूँ कि इस में दो सवाल उठते हैं।

[श्री मधु लिमये]

एक तो यह कि आप को जो जानकारी दी गई वह समय पर दी गई या नहीं। समय के बारे में कोई गलत-बयानी की गई है या नहीं, जिस के बारे में उन्होंने खेद प्रकट किया है। दूसरा सवाल उठता है कि जो जानकारी दी गई है वह सही है या नहीं, यानी कंटेंट्स के बारे में। मेरी अज यह है कि कंटेंट्स के बारे में भी गलत बयानी हुई है। आप उस को इस वक्त उठाने देंगे या नहीं?

श्री रवि राय (पुरी) : उपाध्यक्ष महोदय, मैं अध्यक्ष महोदय से मिला था और इस समय उन की इजाजत से बोल रहा हूँ। गृह मंत्री के खिलाफ मेरा विशेषाधिकार का सवाल है उस पर तो आप बाद में निर्णय देंगे। इस समय मैं यह सवाल उठा रहा हूँ कि यह मेम्बरों के बुनियादी अधिकार का सवाल है, जनतन्त्र का सवाल है, जनसाधारण के बुनियादी अधिकार का सवाल है और सारी सिविल लिबर्टी का सवाल है। 22 तारीख को जब हमारे दल के चार सदस्य लोक सभा के, श्री मधु लिमये, श्री अर्जुन सिंह भदौरिया, श्री जनेश्वर मिश्र और जे० एच० पटेल लोक सभा अटेंड करने के लिये आ रहे थे तब रास्ते में उन को रोका गया। जब श्री जनेश्वर मिश्र ने अपना आइडेंटिटी कार्ड पुलिस को दिया तब उन को डंडा मारा गया जिस को आप देख सकते हैं।

MR. DEPUTY-SPEAKER : Please listen. Do not convert it into a discussion. The statement is before the House. Whatever other actions are to be taken over the statement, it will be for the House to decide (Interruption).

श्री मधु लिमये : आप को कालिग अटेंशन के बाद प्रिविलेज को लेना चाहिये।

MR. DEPUTY-SPEAKER : For privilege motion, you will have to give proper notice.

SHRI RABI RAY : I have given. It is there.

MR. DEPUTY-SPEAKER : If it is there, the Speaker will have to decide.....

श्री रवि राय : हम ने स्पीकर साहब से कहा था कि यह बहुत महत्वपूर्ण सवाल है। आज दो तरह की चीजें चल रही हैं। जब प्रधान मंत्री की तारीफ करने के लिये कोई जुलूस आयेगा तो उस को पार्लियामेंट हाउस के सामने तक आने दिया जायेगा, लेकिन जब प्रधान मंत्री के खिलाफ, उन की तानाशाही के खिलाफ, उन की डिक्टेटरशिप के खिलाफ कोई सवाल उठाया जायेगा तब उन आदमियों को नहीं आने दिया जायेगा। पांच हजार विद्यार्थी देश भर से आये थे विद्यार्थियों की बुदनियादी मांग को ले कर, बेकारी के सवाल को ले कर और दूसरे सवालों को लेकर। उन को नहीं आने दिया गया। जब इस तरह से दो प्रकार की चीजे चलेंगी तब प्रजातन्त्र कैसे आगे बढ़ेगा? वह बहुत महत्वपूर्ण सवाल है। मैं आप से विनती करूंगा कि आप खुद इस के बारे में जांच कीजिये। धारा 144 को हटाने के लिये दो तीन संसद् सदस्यों की कमेटी मुकर्रर कीजिये ताकि वह बतला सके कि संसद्-सदस्यों के बुनियादी अधिकारों की रक्षा कैसे की जाये। एक तरफ गांधीजी की आरती उतारना और दूसरी तरफ जिन सिविल लिबर्टीज के लिये गांधीजी काम करते थे उन पर अमल न करना सरकार को शोभा नहीं देता। आप गृह मंत्री से कहें कि आगामी बजट सत्र में वह धारा 144 को हटाने के बारे में प्रबन्ध करें।

MR. DEPUTY-SPEAKER : Mr. Jyotirmoy Basu.....

SHRI JYOTIRMOY BASU (Diamond Harbour) : With the consent of the Speaker.....

SOME HON. MEMBERS. raise

MR. DEPUTY-SPEAKER : Why are so many hon. members on their legs ? Mr.

Ram Sewak Yadav and Mr. Janeshwar Misra belong to the SSP. From SSP, Mr. Limaye has already spoken; Mr. Rabi Ray has also spoken. I cannot allow any more. If Mr. Yadav also wants to speak, where do we land? How do we dispose of the business?

श्री जनेश्वर मिश्र (फूलपुर) : मैं तो इस में मुल्जिम हूँ। मुझ को इजाजत देनी चाहिये।

MR. DEPUTY-SPEAKER : No, no. I request the hon. Member to co-operate.

Mr. Jyotirmoy Basu.

SHRI JYOTIRMOY BASU : With the consent of the Speaker, I make a reference to the following.....

MR. DEPUTY-SPEAKER : The hon. Member is raising something different. I thought he wanted to speak on this.

SHRI JYOTIRMOY BASU : I wanted to.....

MR. DEPUTY-SPEAKER : That would be done at the appropriate time.

श्री रवि राय : श्री चव्हाण की पुलिस ने उन्हें मारा है।

DR. RAM SUBHAG SINGH (Buxar) : The practice of sending information to the Speaker in regard to arrest or curtailment of the right of members arose from the fact that there should not be any reckless or intentional arrest or any curb on the freedom of the members. As he has pointed out, certain processions are allowed to come upto the gate of the Parliament House whereas some others are prevented. Here Mr. Misra had been beaten and he was showing his finger to every one. There should be a uniform practice. One procession during this session was allowed to come here whereas four or five members were arrested the day before yesterday. This is not the correct practice.

MR. DEPUTY-SPEAKER : Please bear with me for a minute. Kindly listen to me for a minute. I am not disputing anything that the Members have submitted. I have said all these as submissions. It is for the House to discuss and decide.

SOME HON. MEMBERS : When ?

MR. DEPUTY-SPEAKER : It is upto the House to decide.

SHRI MADHU LIMAYE : This is the proper time.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : On a point of order, Sir.

MR. DEPUTY-SPEAKER : There is no point of order when I am speaking. My only submission is that I have informed the House what the Judicial Magistrate has intimated. If the House wants to have a discussion about it, it can only be at the appropriate time and not now.

SEVERAL HON. MEMBERS *rose.* (*Interruptions.*)

SHRI MADHU LIMAYE : I have a point of order under Rule 225.

MR. DEPUTY-SPEAKER : Papers to be laid.

13-41 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION AND PAPERS UNDER COMPANIES ACT, 1956

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI RAGHU NATHA REDDY) : On behalf of SHRI F. A. AHMED, I beg to lay on the Table—

- (1) A copy of Notification No. G.S.R. 2707 published in Gazette of India dated the 6th December, 1969 declaring M/s. Bangalore Cantonment Rama Vilas Nidhi Ltd. to be a 'Nidhi' under sub-section (3) of section 620A of the Companies Act, 1956. [*Placed in Library See No. LT-2474/69.*]
- (2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—
 - (i) Review by the Government on the working of the Cement Corporation of India Limited, New Delhi for the year 1968-69.
 - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi for the year 1968-69 along with the Audited Accounts and